



THE MADRAS LEGISLATIVE ASSEMBLY

**THIRD ASSEMBLY
FOURTH SESSION - THIRD MEETING**

(16th July to 28th July, 1964)

RESUME

**Government of Madras
1964**

**Legislative Assembly Department
Fort St. George, Madras-9**

**THE MADRAS LEGISLATIVE ASSEMBLY
(THIRD ASSEMBLY)**

FOURTH SESSION -- THIRD MEETING

**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY
FROM 16TH to 28th JULY 1964**

General

The third meeting of the Fourth Session of the Assembly which commenced at 11 a.m. on Thursday, the 16th July 1964 in the Assembly Chamber, Fort. St. George, Madras met for 11 days (16th to 18th, 20th to 25th and 27th and 28th July 1964 and adjourned sine die on the 28th July 1964. The total time taken for the business of these meetings was 46 hours and 41 minutes.

The total number of sittings from the commencement of the session including the present sittings was 46 days. The duration of sittings from the commencement of the Session including the present sittings was 217 hours and 51 minutes.

Condolence Resolution and Obituary reference

Reference was made from the Chair on 16th July 1964 to the demise of Sri Jawaharlal Nehru, Prime Minister of India, on 27th May 1964. After the Leader of the House, Leader of the Opposition and Leaders of Parties expressed their sorrow, the following resolution moved by the Leader of the House was passed nem con.

"This House expresses its deep sorrow at the sudden demise of Sri Jawaharlal Nehru, Prime Minister of India and conveys its sense of loss which this country and the world have sustained by his passing away and its profound sympathy to Srimathi Indira Gandhi and other members of the bereaved family."

After the passing of the resolution, as a mark of respect of the departed soul, all the Members stood in silence for two minutes and the House adjourned for the day.

Reference was also made from the Chair on the 23rd July 1964 to the demise of Sri A. K. Hanumantharaya Gounder, a former Member of the Madras Legislative Assembly on 1st June 1964.

After reference was made, all the Members stood in silence for a minute as a mark of respect to the departed soul.

Adjournment Motions

During the period, the following adjournment motions were received but none obtained the consent of the Hon. Speaker:-

<i>Sl.NO.</i>	<i>Name of the member who gave the notice.</i>	<i>Subject.</i>	<i>Date.</i>
(1)	(2)	(3)	(4)
1.	Sri M. Kalyanasundaram.	Inadequate relief given to the families of the victims in the collapse of the Saraswathi High School building, Maninagaram, Madurai.	17th July 1964.
2.	Sri Saw Ganesan.	Sudden collapse of the Saraswathi High School building, Maninagaram, Madurai and the consequent sufferings.	Do.
3.	Sri Rama Arangannal.	Suffering of the people of our State due to the soaring prices of foodstuffs and essential commodities.	Do.
4.	Sri K. A. Mathialagan.	Inadequate steps taken to rehabilitate the Burma Tamils and also to impress upon the Union Government regarding harassment and expropriation of properties of Burma Tamils.	Do.
5.	Sri V. R. Nedunchezhiyan.	Stoppage of stipends to the students studying the Tamil Medium Colleges in Coimbatore district and the failure of the Government to introduce Tamil medium in some more Government Colleges in the State.	Do.
6.	Sri M. Kalyanasundaram.	Administrative lapses in licensing of godowns and their inspection.	18th July 1964.
7.	Do.	Situation leading to the student' agitation in the Victoria Hostel, Madras.	Do.

<i>Sl.NO.</i>	<i>Name of the member who gave the notice.</i>	<i>Subject.</i>	<i>Date.</i>
(1)	(2)	(3)	(4)
8.	Sri K. A. Mathialagan.	Failure of the Government to take steps to provide seats to several thousands of eligible students in the pre-University Class.	20th July 1964.
9.	Sri M. Kalyanasundaram.	Uncertainty in regard to the proposal to locate the Steel Plant, Salem, based on Salem Iron Ore and Neyveli Lignite.	Do.
10.	Sri V. R. Nedunchezhiyan.	Proposed strike by the students of the colleges in the Madras City in support of the fast being observed by the students of the Madras Presidency College.	21st July 1964.

Number of adjournment motions received from the commencement of the session including the present sittings-19.

Calling attention to matters of urgent public importance Statement made under the rule 41 of the Assembly Rules

Particulars of statements made regarding calling attention notices under rule 41 of the Assembly Rules are given below:-

1. Chief Minister-(i) On the 20th July 1964, Sri V. Sankaran called the attention to the sudden crash of Saraswathi High School Building, Maninagaram, Madurai.

(ii) On the 21st July 1964, Sri V. R. Nedunchezhiyan, called the attention to the strained relationship between the students and the management of the Victoria Hostel, Triplicane, Madras and the decision of students to go on fast unto death, etc.

(iii) On the 23rd July 1964, Sri S. Madhavan, Sri A. Duraiarasan and Sri. M. D. Thiagaraja Pillai called the attention to the plight of students on account of their inability to secure admission in colleges in P.U.C., B.A., B.Sc., classes during the academic year 1964-65.

(iv) On the 28th July 1964, Pulavar K. Govindan called the attention to the non-availability of teachers (trained or untrained) for handling higher classes in High Schools taken over by Government from the District Board in North Arcot district.

(NOTE -Statements in respect of the above rule 41 notices were made by Minister for Industries on behalf of the Chief Minister.)

2. Minister for Industries-On the 24th July 1964, Sri V. R. Nedunchezhiyan, called the attention to the suffering of the travelling public in the City on account of the increase in fares in the State Transport.

3. Minister for Works-(i) On the 22nd July, 1964, Sri J. Matha Gowder, called the attention to the necessity to postpone recovery of Government loans for one year on account of failure of potato crops in the Nilgiris district due to attack of Late Blight.

(ii) On the 25th July 1964, Sri Cheemaichamy, called the attention to the failure of crops in East Ramanathapuram district due to failure of monsoon and the hardship experienced by the ryots due to the compulsory collection of arrears of taxes and loans.

4. Minister for Food-On the 27th July 1964, Sri M. Rajangam called the attention to the forceful eviction of ryots from Kadamanur, Kadamalakkundu Firka in Madurai district, due to the measures taken by the Forest Department.

(The number of statements made by the Ministers in reply to call attention notices from the commencement of the session including the present sittings of Assembly-25.)

Financial business

The First Supplementary Statement of Expenditure for 1964-65 amounting in the aggregate to Rs. 2,81,34,800 was presented to the Legislative Assembly by the Minister for Industries on the 17th July 1964 and was discussed and voted on the 22nd July 1964. Twenty-one Members including the Hon. Minister for Industries participated in the general discussion.

Out of 44 cut motions given notice of by the Members, 23 were admitted and none was moved. All the Demands for Grants were put one after another and voted in full.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for 1964-65 was introduced in the Legislative Assembly on the 22nd July 1964 and considered and passed on the 24th July 1964.

The Demand for Grant for Excess Expenditure in the year 1959-60 was presented to the Legislative Assembly by the Minister for Industries on the 17th July 1964 and the Grant was made on the 22nd July 1964.

The Appropriation Bill relating to the Demand for Grant for Excess Expenditure in the year 1959-60 was introduced in the Legislative Assembly on the 22nd July 1964 and considered and passed on the 24th July 1964.

Legislative Business

A. OFFICIAL BILLS

I. The following Bills were introduced on the date noted against each:-

- | | |
|--|-----------------|
| (1) The Madras Maternity Benefit (Repeal) Bill, 1964. | 17th July 1964. |
| (2) The Madras Panchayats (Amendment and Miscellaneous Provisions) Bill, 1964. | 18th July 1964. |
| (3) The Madras Cinemas (Regulation) Amendment Bill, 1964. | 20th July 1964. |
| (4) The Madras Industrial Establishments (National and Festival Holidays) Amendment Bill, 1964. | 21st July 1964. |
| (5) The Madras Lease-holds (Abolition and Conversion into Ryotwari) Amendment Bill, 1964. | Do. |
| (6) The Madras City Tenants' Protection (Amendment) Bill, 1964. | 22nd July 1964. |
| (7) The Madras Appropriation (No. 4) Bill 1964. | Do. |
| (8) The Madras Appropriation (No. 5) Bill, 1964. | Do. |
| (9) The Madras (Transferred Territory) Jenmikaram Payment Aboliton Bill, 1964. | Do. |
| (10) The Madras General Sales Tax (Second Amendment) Bill, 1964. | 23rd July 1964. |
| (11) The Madras Public Buildings (Licensing) Bill, 1964. | 24th July 1964. |
| (12) The Madras Occupants of Kudiyiruppu (Protection from Eviction) Amendement Bill, 1964. | Do. |
| (13) The Travancore-Cochin Limeshells (Control) Repeal Bill, 1964. | 25th July 1964. |
| (14) The Madras Hackney Carriage (Amendment) Bill, 1964. | Do. |
| (15) The Madras Compulsory Labour (Amendment) Bill, 1964. | Do. |
| (16) The Madras (Transferred Teritory) Incorporated and Unincorporated Devaswoms (Amendment) Bill, 1964. | Do. |
| (17) The Madras Rinderpest (Amendment) Bill, 1964. | 27th July 1964. |
| (18) The Madras Public Trust (Regulation of Administration of Agricultural Lands) Amendments Bill, 1964. | Do. |

(The number of Bills introduced from the commencement of the Session including the present sittings-35.)

B. NON-OFFICIAL BILLS

Sri S. Madhavan, introduced on the 23rd July 1964 in the Assembly, The Disclosures of Assets of the Members of the Legislature Bill, 1964.

II. The following Bill (passed by the Assembly) was returned by the Council with amendments and the amendments were considered and passed by the Assembly on the date noted against it:-

The Madras Bhoodan Yagna (Amenent) Bill 1964 20th July, 1964

III. The following Bills were considered and passed on the dates noted against each:-

OFFICIAL BILLS

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| (1) | The Madras Prevention of Begging (Amendment) Bill, 1964. | 20th July 1964. |
| (2) | The Madras (Transferred Territory) Ryotwari Settlement Bill, 1964. | 21st July 1964. |
| (3) | The Kanyakumari Sreepandaravaka Lands (Abolition and Coverision into Ryotward Bill, 1964. | do. |
| (4) | The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964. | do. |
| (5) | The Madras Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1964. | 22nd July 1964. |
| (6) | The Madras Occupants of Kudiyruppu (Protection from Eviction) Amendment Bill, 1964. | 24th July 1964. |
| (7) | The Madras Panchayats (Amendment and Miscellaneous Provisions) Bill, 1964. | 24th July 1964
and
25th July 1964. |
| (8) | The Madras Appropriation (No. 4) Bill, 1964. | 24th July 1964. |
| (9) | The Madras Appropriation (No. 5) Bill, 1964. | do. |
| (10) | The Madras Hackney Carriage (Amendment) Bill, 1964. | 25th July 1964. |
| (11) | The Madras Compulsory Labour (Amendment) Bill, 1964. | do. |
| (12) | The Madras (Transferred Territory) Incorporated and Unincorporated Devaswoms (Amendment) Bill, 1964. | 25th July 1964. |

(The number of Bills referred to Select/Joint Select Committees from the commencement of the Session including the present sittings-7.)

V. Bills assented to by the President/the Governor:-

(i) BILLS ASSENTED TO BY THE PRESIDENT

- (1) The Madras (Added Territories) Extension of Laws Bill, 10th April 1964.
1964.
- (2) The Tiruchirappalli Kaieruvaram and Mattuvaram Extension of Application) Bill, 16th April 1964.
- (3) The Madras Buildings (Lease and Rent Control) Bill, 1964. 5th June 1964.

(ii) BILLS ASSENTED TO BY THE GOVERNOR

The Land Improvement Loans (Madras Amendment) Bill, 1964. 28th May 1964.

Resolutions

NON-OFFICIAL RESOLUTIONS

(1) On 23rd July 1964, the discussion on the following Resolution which was moved by Sri Rama Arangannal on the 24th January 1964 was resumed:-

"This House recommends to the Government to urge upon the Government of India that the name of Madras State be changed into Tamil nad by bringing in suitable legislation as provided for in the Constitution of India."

As the Member was not in his seat, the resolution was deemed to have been withdrawn.

(2) On the 23rd July 1964, Sri K. A. Mathalagan moved the following Resolution:-

"This House recommends to the Government to urge up on the Government of India the need to include Tamil also as one of the media for the various competitive examinations conducted by the Union Public Service Commission,"

The discussion on the resolution was postponed to a later date on a motion moved by the Hon. Minister for Industries.

(3) On the 23rd July 1964, Sri M. Kalyanasundarama moved the following Resolution:-

"This House recommends to the Government that a Committee of Enquiry be appointed to enquire and report on the working of the State Transport system with a view to secure-

- (a) reduction in fare in the city service;
- (b) improvement in the efficiency of service;
- (c) economy in working expenditure; and
- (d) prevention of wasteful expenditure and other avoidable wastages in the use of spare parts, tires, etc."

The discussion was not concluded.

Discussion for short duration on an urgent matter of administration under Rule 57

On the 20th July 1964, Sri M. Kalyanasundaram, raised a discussion on the loss of life and injuries caused to the students and teachers of the Saraswathi High School, Maninagaram, Madurai, due to collapse of the building on 4th April 1964.

Constitution of Committees

During the period the following committees of the Legislative Assembly were constituted:-

(1) COMMITTEE ON PUBLIC ACCOUNTS FOR 1964-65 (CONSTITUTED ON 22ND JULY 1964.)

1. Sri V. R. Nedunchezhiyan - (Chairman)
2. Srimathi T. N. Anandanayki.
3. Sri K. S. Ardhanareeswara Gounder.
4. Sri K. Cheemaichamy.
5. Pulavar K. Govindan.
6. Sri R. Govindarajulu Naidu.
7. Sri R. Krishnaswami Naidu.
8. Sri K. A. Mathialagan.
9. Sri V. R. Periannan.
10. Sri V. Sankaran.
11. Sri T. L. Sasivarna Thevar.
12. Sri A. R. Subbiah Mudaliar.
13. Sri R. Subramaniam.
14. Sri R. V. Swaminathan.

(ASSOCIATE MEMBERS FROM THE LEGISLATIVE COUNCIL.)

1. Sri Mohanlal Mehta.
2. C. Muthiah.
3. Sri K. Rajaram.
4. Sri N. V. Natarajan.
5. Sri S. K. Sambandan.

Hon. Chief Minister who is in charge of Finance and the Chairman of the Committee on Estimates are also ex-officio Members of the Committee.

**(2) COMMITTEE ON ESTIMATES FOR 1964-65
(CONSTITUTED ON 22ND JULY 1964)**

1. Sri K. S. Subramania Gounder - (Chairman)
2. Sri A. G. Balakrishnan.
3. Sri A. P. Dharmalingam.
4. Sri T. P. Elumalai.
5. Sri V. S. S. Mani.
6. Sri V. A. Muthiah.
7. Sri K. Narayanaswamy Pillai.
8. Srimathi A. S. Ponnammal.
9. Sri A. Raghava Reddi.
10. Srimathi Rajathi Kunchithapatham.
11. Sri S. J. Ramaswamy.
12. Sri R. Rangaswamy.
13. Sri N. Shanmugasundaram.
14. Sri R. S. Veerappa Chettiar.

(ASSOCIATE MEMBERS FROM THE LEGISLATIVE COUNCIL.)

1. Sri T. S. Arunachalam.
2. Sri K. Ramadass.
3. Sri A. Chidambara Mudaliar.
4. Sri K. Anbazhagan.
5. Dr. A. Chidambaranathan.

Hon. Chief Minister who is in charge of Finance and the Chairman of the Committee on Public Accounts are also ex-officio Members of the Committee.

Presentation of Reports

1. On the 17th July 1964, Sri K. S. G. Haja Sheriff, Chairman, Committee on Estimates presented the Second and Third Reports of the Committee on (i) Police and (ii) Madras Dairy and Milk Project.

2. On the 17th July 1964, Sri V. R. Nedunchezhiyan, Chairman, Committee on Public Accounts, presented the Reports of the Committee on (i) the Accounts of the State of Madras for the year 1961-62 and the Audit Report, 1963, and (ii) the Audit Report on the Accounts of the Madras State Electricity Board for 1957-58.

3. On the 17th July 1964, the Hon. Srimathi Jothi Vencatachellum, Minister for Public Health, presented the Report of the Joint Select Committee on the Madras Prevention of Begging (Amendment) Bill, 1964 (L.A. Bill No. 4 of 1964.)

4. On the 17th July 1964, the Hon. Sri R. Venkataraman, Minister for Industries, presented the Reports of the Select Committee on the following four Bills:-

- (1) The Madras (Transferred Territory) Ryotwari Settlement Bill No. 13 of 1964.)

(2) The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Bill, 1964 (L.A. Bill No. 14 of 1964.)

(3) The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964 (L.A. Bill No. 15 of 1964.)

(4) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1964.

5. On the 25th July 1964, Sri K. Parthasarathy, Chairman, Committee of Privileges, presented the Report of the Committee on "Tamil Seithi" case.

(Number of reports presented to the House from the commencement of the session including the present sittings-15.)

The Madras State Electricity Board Budget

The discussion on the Madras State Electricity Board Budget for 1964-65 was taken up in the Assembly on the 17th, 18th and 20th July 1964. Forty-three members including the Minister for Industries took part in the discussion.

Questions Answered

<i>Serial Number.</i>	<i>Category of questions.</i>	<i>Number of questions answered during the present sitting.</i>	<i>Number of questions answered from the commencement of the session including the present sitting.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	Starred	299	794
2.	Unstarred.	109	266
3.	Short Notice.	7	11
Total		415	1,071

Papers laid on the table of the house

<i>Serial Number.</i>	<i>Category of papers laid.</i>	<i>Number of papers placed on the table of the House during the present sitting.</i>	<i>Number of papers placed on the table of the House from the commencement of the session including the present sitting.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	A. Statutory Rules and Orders.	115	267
2.	B. Reports, Notification and other papers.	72	212
Total		187	479

T. HANUMANTHAPPA
Secretary